

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 178 of 1996.

Monday this the 12th day of February, 1996.

1. CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Kannan T.,  
Post Graduate Teacher (Physics),  
Government Senior Secondary School,  
Kavaratti. .. Applicant

(By Advocate Smt. Sumathi Dandapani)

Vs.

1. The Director of Education,  
Administration of Union Territory  
of Lakshadweep, Kavaratti.

2. Union Territory of Lakshadweep,  
Kavaratti, represented by its  
Administrator,

3. Union of India represented by  
Secretary to Ministry of Home  
Affairs, New Delhi. .. Respondents

(By Advocate Shri MVS Nampoothiri)

The application having been heard on 12th February, 1996,  
the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

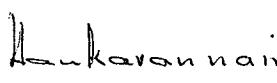
Applicant is a provisional hand working under  
respondent's department as a Post Graduate Teacher in  
Physics in the Government Senior Secondary School, Kavaratti.  
He seeks a declaration that he is entitled to be regularised  
in the post. Ancillary directions are also sought.

2. A casual/provisional employee has no right, as such to be regularised. However, respondents department will consider A4 representation of applicant and pass appropriate orders thereon. Till such time applicant will be allowed to continue on a provisional basis. But this direction by itself will not create an entitlement in the applicant to get regularisation.

3. Original application is disposed of with the aforesaid directions. No costs.

Monday this the 12th day of February, 1996.

  
P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

rv/12/2

LIST OF ANNEXURE

1. Annexure A4: True copy of representation submitted by the applicant before the 1st respondent on 7.1.96.

.....